

Present:- Sri N. J. Haque, CJM, Sonitpur, Tezpur

Tezpur PS Case No-141 of 2022

GR Case No-192 of 2022

U/S-323/427/436/511 of IPC

ORDER

21.01.2022

Case record put up today before me.

Accused person, named, Sri Julan Borkakoti aged about 41 years apprehended and produced before this court in connection with this instant case registered under section-323/427/436/511 of IPC.

Seen the Forwarding Report, Memo of Arrest, Inspection Memo, Notice u/s-50 of CrPC, Medical Report and Case Diary.

On perusal of the entire case record, it disclosed that the above-named accused is produced today after arrest and thereafter, he was duly undergone COVID-19 test at Kanaklata Civil Hospital, Tezpur where he tested negative.

Accused person is not represented by his Ld. Counsel and on being asked he has informed that his family member is going to engage advocate for his defence and accordingly, he declined to receive any assistance from this court.

The medical report unveiled that the accused undergone test of recent COVID-19 pandemic and it disclosed from the medical report that his COVID-19 pandemic test found to be negative. **Accordingly, accused is remanded to judicial custody till 04.02.2022.**

The Superintendent of Central Jail, Sonitpur, Tezpur is hereby directed to keep the accused person separately in an isolation ward from the other jail inmates for a considerable period and further the accused is directed to be scanned through thermal scanner before admitting her inside the jail.

21.01.2022

The Superintendent of Central Jail, Sonitpur, Tezpur is directed to comply with the aforesaid guideline for prevention of COVID-19 pandemic inside the jail premises.

Return back the case diary.

Inform all the concerned.

Chief Judicial Magistrate
Sonitpur, Tezpur